

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Office of the Registrar General)

**Subject:- Providing of financial assistance to the advocates practicing in various courts in the Union Territory of Ladakh and also to Munshis working with advocates.**

**ORDER**

No. 72/LP

Dated 25-6-2020

Applications are invited in accordance with the guidelines annexed herewith as **Annexure-A**, from advocates practicing in the Union Territory of Ladakh and are enrolled with the J&K State Bar Council, who are in dire need of financial assistance because of grave financial hardship on account of lockdown due to the COVID-19 pandemic, for consideration for payment of financial assistance.

Applications are also invited in accordance with the guidelines annexed herewith as **Annexure-B**, from Munshis working with advocates who are enrolled with J&K State Bar Council, and who are in dire need of financial assistance because of grave financial hardship on account of lockdown due to the COVID-19 pandemic, for consideration for payment of financial assistance.

**By Order.**

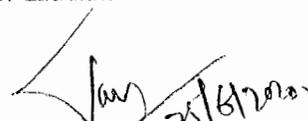
  
(Jawad Ahmed)  
**REGISTRAR GENERAL**

No. 1581-1601

Dated 25-6-2020

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_  
.....for information of their Lordships.
3. Registrar Computer, High Court of J&K, Jammu for information and with the request to upload the same on the High Court website.
4. Registrar Judicial, High Court of J&K, Jammu/Srinagar, for information.
5. Pr. District & Session Judge Leh/Kargil, for information with request to notify the same and take the necessary action.
6. President/Secretary all Bar Associations in Union Territory of Ladakh.  
.....for information.

  
**REGISTRAR GENERAL**

Annexure 'A'

**Guidelines for providing financial assistance to the lawyers practicing in various Courts in the Union Territory of Ladakh**

1. An advocate enrolled with J&K State Bar Council being in actual practice and who is in dire need of financial assistance because of grave financial hardship on account of lockdown due to the COVID-19 pandemic, may apply to concerned District Judge within one week from the date of issuance of the order by any available mode of communication.
2. The deserving advocates shall be paid amount(s), as may be determined by the Administrative Committee of the High Court, subject to availability of funds, as financial assistance to enable them to tide over the financial hardship owing to COVID-19 pandemic.
3. The advocate must not have availed any COVID-19 related financial assistance/benefit from any Bar Association/Government or other public institution under any scheme during this period.
4. The advocate availing the benefit of this scheme shall furnish application in the format annexed herewith.
5. The applications so received from advocates shall be scrutinized within three days by a District Level Committee comprising the following:
  - i) Concerned Principal District Judge;
  - ii) Chief Judicial Magistrate;
  - iii) President/Secretary of local Bar Association;
6. The recommendation of the Committee shall be forwarded to the Registrar General of the High Court of J&K by the District Judge concerned forthwith.

**Application Form for obtaining Financial Assistance by the  
Advocates working in various Courts in the Union Territory of  
Ladakh**

- 1) Name of the applicant:
- 2) Father's name:
- 3) Address  
Residential \_\_\_\_\_  
  
Office \_\_\_\_\_
- 4) E-mail ID & Phone No.:
- 5) Date of Birth:
- 6) Bar Council License No.:
- 7) Number of years in actual practice :
- 8) Bar Membership No. with name of Bar Association:
- 9) Number of cases filed/appeared in last 3 years:
- 10) Whether holding licence of Oath Commissioner/Public Noatry
- 11) Whether attached with some Senior advocate, if yes, detail thereof with monthly remunerations being received:
- 12) Any other source of income – If yes (Detail thereof) :
- 13) Marital Status
- 14) Whether he/she has a spouse who is salaried or self employed – if yes details thereof:
- 15) Number of dependants:
- 16) Whether he/she is living with parents having regular income. If yes, details thereof
- 17) Whether living in a rented premises, if yes details thereof:
- 18) Whether own four/two wheelers, if yes detail thereof:
- 19) I.T. Returns for the preceding financial year, if any:
- 20) Bank Account details:
  - a) Name of the Bank:
  - b) Name of the account holder as per the bank record:
  - c) Account Number:
  - d) Branch:
  - e) IFSC Code:

 I undertake that the above information is true and correct to my personal knowledge and nothing material has been concealed therefrom, and I shall be liable for any legal action for furnishing wrong information besides recovery the amount received.

Date:

Applicant

Place:

**Application Form for obtaining Financial Assistance by the Munshis with  
the Advocates in the Union Territory of Ladakh**

- 1) Name of the applicant:
- 2) Father's name:
- 3) Address  
Residential \_\_\_\_\_  
  
Office \_\_\_\_\_
- 4) E-mail ID (If, available) & Phone No.:
- 5) Date of Birth:
- 6) Name of the advocate with whom he is working and period thereof:  
(Attach certificate from the concerned Advocate)
- 7) Any other source of income – If yes (Detail thereof) :
- 8) Marital Status
- 9) Whether he/she has a spouse who is salaried or self employed – if yes details thereof:
- 10) Number of dependants:
- 11) Whether he/she is living with parents having regular income. If yes, details thereof
- 12) Whether living in a rented premises, if yes details thereof:
- 13) Whether own four/two wheelers, if yes detail thereof:
- 14) Bank Account details:
  - a) Name of the Bank:
  - b) Name of the account holder as per the bank record:
  - c) Account Number:
  - d) Branch:
  - e) IFSC Code:

I undertake that the above information is true and correct to my personal knowledge and nothing material has been concealed therefrom, and I shall be liable for any legal action for furnishing wrong information besides recovery the amount received.

  
Date:

Applicant

Place:

Annexure 'B'

Guidelines for providing financial assistance to the Munshis working with an advocate practicing in various Courts in the Union Territory of Ladakh

1. A Munshi working with an advocate who is enrolled with J&K State Bar Council and is in actual practice, and who is in dire need of financial assistance because of grave financial hardship on account of lockdown due to the COVID-19 pandemic, may apply to concerned District Judge within one week from the date of issuance of the order by any available mode of communication.
2. The deserving Munshis shall be paid amount(s), as may be determined by the Administrative Committee of the High Court, subject to availability of funds, as financial assistance to enable them to tide over the financial hardship owing to COVID-19 pandemic.
3. The Munshi must not have availed any COVID-19 related financial assistance/benefit from any Bar Association/Government or other public institution under any scheme during this period.
4. The Munshi availing the benefit of this scheme shall furnish application in the format annexed herewith.
5. The application so received from Munshi working with any advocate in District Courts/Subordinate Courts shall be scrutinized within three days by District Level Committee comprising the following:
  - iv) Concerned Principal District Judge;
  - v) Chief Judicial Magistrate;
  - vi) President/Secretary of local Bar Association;
6. The recommendation of the Committee shall be forwarded to the Registrar General of the High Court of J&K by the District Judge concerned forthwith.

